

1995 and 1996 except the Advisory Panels at Calcutta and Guwahati for which action is being taken.

Programme Advisory Committees attached to AIR Stations except AIR Madurai and Radio Kashmir, and Doordarshan Kendras have been constituted for a period of two years. They are reconstituted after the expiry of their terms.

(c) The list of state-wise new AIR and Doordarshan Projects alongwith allocation during the current year is enclosed as statement.

#### STATEMENT

State	All India Radio		Doordarshan	
	Number of schemes	Capital cost (Rs in lakhs)	Number of schemes	Total Approved outlay (1996-97) (Rs in crores)
Andhra Pradesh	1	10 00	2	340 38
Arunachal Pradesh	4	40 00		
Assam	1	25 00		
Bihar	1	32 50		
Goa	-			
Gujarat	2	20 00		
Haryana	-			
Himachal Pradesh	1	10 00		
Jammu & Kashmir	-			
Karnataka	1	138 55	2	
Kerala	1	10 00		
Madhya Pradesh	3	30 00		
Maharashtra	2	40 00	2	
Manipur	3	55 00		
Meghalaya	2	50 00		
Mizoram	2	30 00		
Nagaland	3	35 00		
Orissa	3	436 05	3	
Punjab			1	
Rajasthan	1		1	
Sikkim				
Tamil Nadu	1	36 20		
Tripura	3	45 00		
Uttar Pradesh	1		1	
West Bengal	3	42 00	1	
Delhi	3	128 50		
Lakshadweep & Minicoy Island (U T)	3	55 00		

(\*) Statewise expenditure figures are not maintained

[Translation]

#### Interest on Outstanding Dues

1804. SHRI RAMASHRAYA PRASAD SINGH :  
SHRIMATI SHEELA GAUTAM :

Will the Minister of FOOD be pleased to state :

(a) whether interest is paid to the sugarcane growers on their outstanding amounts; and

(b) if so, the rate thereof and the amount paid as interest to the sugarcane growers during the last two years. State-wise?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) and (b) Under the Sugarcane (Control) Order, 1966 (amended in 1983) if the sugarcane purchased is not paid for within 14 days of delivery of sugarcane at the rate agreed to between the purchaser and the sugarcane grower/sugarcane growers' cooperative society or that fixed as Statutory Minimum Price, an interest becomes payable. The interest element is attracted only when an agreed price/Statutory Minimum Price is not paid within 14 days of delivery of sugarcane unless there is a written agreement to the contrary. Some States also have similar statutory provisions of their own. Ensuring timely payment of cane price by the sugar factories is primarily the responsibility of the State Governments who have got the necessary powers and field organisations to enforce such payments. Information regarding Statewise amount of interest paid to sugarcane growers is not available.

#### Beedi Workers

1805. SHRI BHANU PRATAP SINGH VARMA : Will the Minister of LABOUR be pleased to state

(a) the places in Bundelkhand Division of Uttar Pradesh where beedi production work is undertaken alongwith the number of workers engaged therein place-wise

(b) the remuneration fixed by the administration for the production of one thousand beedi in the said area

(c) whether the Government are of the view that the price paid to beedi workers are adequate and justified, and

(d) if not, the steps taken/proposed to be taken by the Government in this regard and to improve the conditions of beedi workers and save them from all types of exploitation?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) The estimated number of beedi